

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 793-794/2019

(Arising out of impugned final judgment and order dated 25-04-2017 in FA No. 531/2009 24-10-2018 in CMRA No. 184607/2017 passed by the High Court of Judicature at Allahabad)

KAMLA RAI

Petitioner(s)

VERSUS

K N VERMA (DECEASED) THROUGH LRS & ORS.

Respondent(s)

IA No. 184848/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 184851/2018 - EXEMPTION FROM FILING O.T.

IA No. 181793/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 184847/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 184849/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 25148/2017 (XI)

(FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 82721/2017 FOR EXEMPTION FROM FILING O.T. ON IA 82722/2017

IA No. 82722/2017 - EXEMPTION FROM FILING O.T.

IA No. 82721/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 23852/2017 (XI)

(IA No. 37757/2020 - EXEMPTION FROM FILING O.T.

IA No. 87654/2017 - EXEMPTION FROM FILING O.T.

IA No. 78381/2017 - EXEMPTION FROM FILING O.T.

IA No. 37752/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 87651/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-02-2023 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE C.T. RAVIKUMAR**

**For Petitioner(s) Mr. Arijit Prasad, Sr. Adv.
Mr. Shail Kumar Dwivedi, Adv.
Mr. Siddharth Krishna Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao, AOR**

**Mr. Sanjay Kumar Visen, AOR
Ms. Ritu Rastogi, Adv.
Ms. Himani Bhatnagar, Adv.
Mr. Amit Gupta, Adv.**

Mr. Rakesh Khanna, Sr. Adv.
Mr. Shail Kumar Dwivedi, AOR
Mrs. Vibha Dwivedi, Adv.
Mr. Siddharth Krishna Dwivedi, Adv.

For Respondent(s) Mr. Jayant Bhushan, Sr. Adv.
Mr. Anand Varma, AOR
Ms. Apoorva Pandey, Adv.
Mr. Ayush Gupta, Adv.
Mr. Tushar Bhushan, adv.
Mr. Amartya Bhushan, Adv.
Mr. Yojit Mehra, Adv.

Mr. Sanjay Kumar Visen, AOR

Mr. Jitendra Mohapatra, Adv.
Ms. Jasleen Kaur Sawhney, Adv.
Mr. Kedar Nath Tripathy, AOR

UPON hearing the counsel the Court made the following

O R D E R

The matter pertains to allocation of commercial plot of the Gorakhpur Deveopment Authority and the plot allotted on 09.03.1994 to the first respondent was cancelled for non-payment of the dues for the formal allotment to follow. Following the cancellation decision, the Gorakhpur Deveopment Authority has allocated the same plot to two persons i.e., Eram Chaudhary and Kamla Rai, who are the defendants in the suit filed by the original allottee to challenge the re-allotment done by the authority.

It is submitted by the learned counsel appearing for the parties that pleadings are already exchanged in this case.

Leave granted.

Registry to expedite the hearing.

The interim order will continue during the pendency of the appeal.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)